

(SHRI P.M. SAYEED): (a) to (c) All the applications received within prescribed time limit i.e. 31st March, 1982 from Assam have been considered and decisions communicated to the applicants. However, many review petitions and some delayed cases continue to be received. These are being considered and disposed on merits. This is an on-going process

#### Awards to informers

6736. SHRI CHATURANAN MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to reports published in "Sandhya Prahari" Delhi dated 3rd and 7th April, 1994 under headline "giving of Award to those who help in seizure of smacks — A Joke".;

(b) if so, what are the details thereof.

(c) whether the matter was got enquired into by SDM and CBI;

(d) if so, the details and their findings thereof; and

(e) what action is being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) One Shri Surinder Kumar, resident of Trinagar represented that on his information, the police officials conducted some raids in which 2 Kg charas and 1 Kg. heroin were recovered. The complainant raised two issues viz. that one Kg. of charas recovered was missing and payment of reward to him as an informer had not been made so far by Delhi police.

(c) to (e) The Government of National Capital Territory of Delhi has intimated that a report received from Police Headquarters was examined. Since the report was not found to be satisfactory, the SDM was asked to conduct a fact-finding enquiry into the whole incident. The SDM, who conducted the enquiry

concluded that with all the evidence on record, there was no prima-facie basis for negating the claim of the informer. The enquiry officer also stated that since all the facts alleged by the informer were verifiable, it required a proper investigation. Accordingly, the Anti-Corruption Branch of the Directorate of Vigilance, Delhi was asked to conduct further enquiry into the matter. The enquiries revealed that the information relating to clandestine activities of the dealers of drugs/narcotics did not emanate from Shri Surinder Kumar nor was his name recommended for the reward.

#### Disposal of TADA Cases

6737. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of persons detained under TADA in the country during 1992-93 and 1993-94;

(b) what is the number of cases that have been reviewed and how many of them were released; and

(c) what is the number of cases which have resulted in convictions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Available information regarding number of persons detained under TADA, number of cases reviewed and persons released in each state is attached as statement—I and statement—II. (see below)

(c) This Ministry do not maintain information regarding number of cases which have resulted in convictions.

## Statement-I

S.No.	State	Available information regarding persons detained under TADA	
		1992	1993
1.	Andhra Pradesh	1457	420
2.	Arunachal Pradesh	50	NIL
3.	Assam	937	903
4.	Bihar	93	NIL
5.	Goa	4	NIL
6.	Gujarat	2051	2902
7.	Haryana	343	121
8.	H.P.	12	9
9.	J & K	2717 (From 392 to 293)	2507 (From 393 to 494)
10.	Karnataka	86	169
11.	Maharashtra	617	634
12.	M.P.	56	49
13.	Manipur	153	166
14.	Meghalaya	NIL	3
15.	Mizoram	3	1
16.	Punjab	1202	540
17.	Rajasthan	61	15
18.	Tamil Nadu	9	60
19.	Tripura	47	NIL
20.	U.P.	315	153
21.	West Bengal	NIL	6
		10213*	8742

Note 1:— The requisite information for 1994 is awaited from the State Govts. except Rajasthan & U.P. which have arrested 8, 18 persons respectively.

Note 2:—As per available information the State Govts. of Nagaland, Orissa and Sikkim have not invoked the provisions of TADA.

\*10624 and 7426 persons were released on bail during 1992 and 1993 respectively. The release may be for persons arrested prior to 1992.

## Statement-II

S.No.	State	Response received from the State Govts. regarding review of TADA cases and release of persons.
1.	Bihar	TADA provision dropped in 18 cases involving 453 persons.
2.	Goa	No case registered under TADA.
3.	H.P.	46 cases registered involving 66 persons out of which 54 released.
4.	J & K	10128 cases were reviewed and 2113 persons released.
5.	Karnataka	38 cases registered. All cases reviewed. TADA provision dropped in two cases and 131 persons released.
6.	Manipur	177 cases reviewed, TADA provision dropped in 7 cases. Information regarding persons released not received from the State Govt.
7.	Meghalaya	No case registered under TADA.
8.	Nagaland	Provision of TADA not invoked.
9.	Orissa	Provision of TADA not invoked.
10.	Rajasthan	6 TADA cases reviewed. 54 persons released.
11.	Sikkim	Provision of TADA not invoked.
12.	Tamil Nadu	18 cases were reviewed. TADA provision dropped in one case released one person.

13. Tripura No case under TADA registered

Note:— Response from the rest of the State is awaited. Most of them have sent interim reply.

### Border Dispute

6738. SHRI S.S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that inter-State border dispute is hotting up between Maharashtra and Karnataka and Goa is getting caught in this dispute;

(b) if so, what are the details thereof;

(c) what action Government have taken or propose to take to solve the border dispute between these States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) Eversince the reorganisation of States in 1956 the Government, of the then Bombay State (now Maharashtra) demanded readjustment of its boundary with Mysore (now Karnataka) on the basis of continuous Marathi speaking areas in Karnataka to be transferred to Maharashtra and contiguous Kannada speaking areas in Maharashtra to be transferred to Karnataka. The recommendations of the Mahajan Commission were accepted in toto by Karnataka but were rejected by Maharashtra. The differences between the two State Governments have been persisting eversince, despite efforts to resolve them.

The State of Goa is not involved in the matter.

(c) The Government of India is of the view that the dispute is to be resolved primarily by the two State Governments concerned through discussions and mutual accomodation.

The Government of India will be glad to render necessary assistance to the two State Governments in this regard.

### Release of TADA Detenues

6739. SHRI MOHAMMED AFZAL ALIAS MEEM AFZAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the State-wise number of the persons arrested under TADA in the country from 1st July, 1993 to 31st March, 1994; and

(b) what is the State-wise number of persons released under the review order given by the Prime Minister on 31st March, 1994;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT):

(a) The available information regarding persons arrested under TADA statewide from 1st July, 1993 to 31st March, 1994 is attached as Statement. (See below)

(b) Efforts are being made to collect the requisite information.

### Statement

S.No.	State	Available information regarding arrest under TADA from 1.7.93 to 31.3.94
1.	Andhra Pradesh	352
2.	Arunachal Pradesh	Nil
3.	Assam	121
4.	Bihar	3
5.	Goa	Nil
6.	Gujarat	812
7.	Haryana	17
8.	Himachal Pradesh	4
9.	J & K	NA